GOVERNMENT OF INDIA

MINISTRY OF INFORMATION & BROADCASTING

RAJYA SABHA

UNSTARRED QUESTION NO. 1846

TO BE ANSWERED ON 16.03.2023

REGULATORY MECHANISM FOR OTT PLATFORMS.

1846. DR. KIRODI LAL MEENA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether there is no separate legislation or body for regulation of Over-The-Top (OTT) platforms, if so, the details thereof;
- (b) whether Government has taken note that in the process of subscribing to an OTT platform, people share their confidential information, like, bank details, etc., which has the potential to be misused and may lead to cybercrime, if so, the details thereof; and
- (c) whether Government has taken note that there is an urgent need for an unbiased regulatory body to put in place a regulatory mechanism on OTT platforms, if so, the response of Government in this regard?

ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS

(SHRI ANURAG SINGH THAKUR)

(a) to (c):-The Government has notified Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 on 25th February, 2021 under Information Technology Act, 2000 which inter alia provides for publishers of online curated content (OTT platforms) to adhere to a Code of Ethics, laid down in the Rules, in respect of content hosted on their platforms.

The Rules also provide for a three-tier grievance redressal mechanism to look into grievances/ complaints relating to violation of the Code of Ethics by the publishers (OTT platforms).
